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Crl.A.No. 336 OF 2002
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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.....L.....I.....T.....T.....T.....T.....T.....T.....J.....
ITEM NO. 102 COURT NO. 4 SECTION II A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO. 336/2002

Suresh Sitaram Surve .. Appellant (s)

Vs.

State of Maharashtra .. Respondent(s)

(With appln. for permission to place addl. documents on record and with office report)

DATE : 3.10.2002 : This/These matter (s) was/were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE P VENKATARAMA REDDI
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Appellant (s) : Mr. R Sundravardan, Sr. adv.
Mr. Rajandra A Shirodkar, Adv.
Mr. Shivaji M Jadhav, Adv.
Mr. Himanshu Gupta, Adv.

For Respondent (s) : Mr. V.N. Raghupathy, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2

Mr. R Sundravardan, learned senior advocate started arguments at 12.20 p.m. and concluded at 2.45 p.m. Then Mr VN Raghupathy, learned advocate started arguments and concluded at 3.20 p.m.
Hearing concluded. Judgment reserved.

.SP1
[Meenu Sethi] [Om Prakash]
Court Master Court Master